

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.2048/2018
Un-numbered Competition Appeal (AT) No. /2018
(F.No.03/12/2018/NCLAT/UR/94

In the matter of:

The Seksaria Biswan Sugar Factory Ltd. Appellant

Versus

Competition Commission of India & Anr.Respondents

Appearance: Mr. Pankaj Bhagat and Mr. Sadre Alam, Advocate
for the Appellant.

17.12.2018

This is an application to extend the time granted for curing the defects.

2. The facts mentioned in the Miscellaneous Application in short is that the Memo of Appeal was filed on 03.12.2018 and the Office after scrutiny of the Memo of Appeal on 04.12.2018 intimated the defects to the Appellant on the same day and the Memo of Appeal was returned to the Appellant on 05.12.2018. The Appellant re-filed the Memo of Appeal on 12.12.2018. The Appellant submitted that the Registry marked various defects and all the defects could not be removed within 7 days because the Registry on the last date of removal of defects raised a fresh defect qua the stamp affixed by the notary public and despite its best efforts a delay of one day in re-filing the appeal has occurred, so, the same may be condoned.

3. Heard learned Lawyer appearing for the Appellant, perused the averments made in the Interlocutory Application as well as report of the Office.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the Interlocutory Application, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading for admission on 19.12.2018.

6. With the aforesaid order, this Interlocutory Application stands disposed of.

(Peeush Pandey)
Registrar